

HIGH COURT OF ANDHRA PRADESH AT AMARAVATI

Roc.No.115/JUDL/2026, dated 21.07.2026

CIRCULAR

It has come to the notice of the High Court that some of the Judicial Officers in the District Judiciary, working on criminal side are referring to witnesses, who are already examined by prosecution, in their judgments and other proceedings, by their rank (as List of Witnesses/L.Ws.) shown in the charge sheet instead of referring them as prosecution witnesses (P.W.s) or defence witness (D.W.s.) which is contrary to Rule 66 of Andhra Pradesh Criminal Rules of Practice and Circular Orders, 1990 as well as the circular vide ROC No.692/SO/77, dated 08.07.1977.

Despite the mandate of Rule 66 of Andhra Pradesh Criminal Rules of Practice and Circular Orders, 1990 and clear directions of ROC No.692/SO/77, dated 08.07.1977, Judicial Officers on the criminal side are still incorrectly referring to witnesses as L.W.s. as arrayed in the charge sheet.

In this regard attention of all Judicial Officers is invited to Rule 66 of Andhra Pradesh Criminal Rules of Practice and Circular Orders, 1990 which prescribe the manner in which witnesses shall be referred to and it reads as follows:

“66. How Witness shall be Referred to:-

Witnesses shall be referred by their names or ranks as P.W.s., or D.Ws., and if the witnesses are not examined, but cited in the charge-sheet, they should be referred by their names and not by numbers allotted to them in the charge-sheet.”

In view of the above, the High Court hereby directs:

- 1. That all the Criminal Courts shall ensure that the witnesses be referred to, in judgments or proceedings, by their names or ranks as P.Ws. or D.Ws. after they are examined before the Court.**

2. And that if the witnesses are not examined, but cited in the charge sheet, they should be referred to by their name and not by numbers allotted to them in the charge sheet.

All the Judicial Officers of the Criminal Courts shall follow the instructions meticulously and comply with the Rule 66 of Andhra Pradesh Criminal rules of Practice and Circular Orders, 1990 in all judgments and proceedings on criminal side.

The Principal District Judges shall communicate this circular to all the Judicial Officers working in their Units and ensure compliance.

Any infraction in this regard shall be viewed seriously.


REGISTRAR (JUDICIAL)
21/7/26.

To:

- 1) The Principal Private Secretary to Hon'ble the Chief Justice, with a request to place the circular before Her Lordships for kind perusal
- 2) The Personal Secretary to Hon'ble Judges, with a request to place the circular before their Lordships for kind perusal
- 3) The Director, AP Judicial Academy, Kaja, Mangalagiri.
- 4) All the Principal District Judges, with a request to circulate among the Judicial Officers in the Unit.
- 5) All the Section Officers
- 6) All the Controlling Officers
- 7) All the Joint Registrars
- 8) All the Registrars
- 9) The Section Officer, Special Officer Section. (For file)